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Title : Message from Rajya Sabha that Rajya Sabha at its 1st sitting held on the 20<sup>th</sup> February, 2006, agreed to the amendments made by the Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005, in the Chartered Accountants (Amendment) Bill, 2005.

MR. DEPUTY-SPEAKER: Now, Messages from Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20<sup>th</sup> February, 2006, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005, in the Chartered Accountants (Amendment) Bill, 2005: -

#### CLAUSE - 26

Page 12, for lines 23 and 24, *substitute* -

"26. In section 30 of the Principal Act, -

Amendment of  
section 30.

- (a) in sub-section (1), the words "and a copy of such regulations shall be sent to each member of the Institute" shall be omitted;
- (b) in sub-section (2),-
  - (i) in clause (g), the words "the Council and" shall be omitted;
  - (ii) in clause (j), for the word "clerks" occurring at both the places, the word "assistants" shall be substituted;
  - (iii) in clause (r), the word "and" shall be inserted at the end;
  - (iv) clause (s) shall be omitted."

I am further to inform that the Rajya Sabha has made the following further amendments to the Bill: -

## ENACTING FORMULA

1. That at page 1, line 1, for the word "Fifty-sixth", the word "Fifty-seventh" be *substituted*.

### CLAUSE-1

2. That at page 1, line 3, for the figure "2005", the figure "2006" be *substituted*.

### CLAUSE-19

3. That at page 9, lines 29 and 31, for the figure "2005" occurring at both places, the figure "2006" be

*substituted.*

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House..'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20<sup>th</sup> February, 2006, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005, in the Cost and Works Accountants

(Amendment) Bill, 2005: -

#### CLAUSE – 30

Page 12, for line 32, *substitute* -

- "(ii) In sub-section (2), -
- (a) in clause (h), the words "the Council and" shall be omitted;
  - (b) clause (t) shall be omitted;
- (iii) sub-section (5) shall be omitted."

I am further to inform that the Rajya Sabha has made the following further amendments to the Bill: -

### ENACTING FORMULA

1. That at page 1, line 1, for the word "Fifty-sixth", the word "Fifty-seventh" be *substituted*.

#### CLAUSE-1

2. That at page 1, line 3, for the figure "2005", the figure "2006" be *substituted*.

#### CLAUSE-20

3. That at page 9, lines 39 and 41, for the figure "2005" occurring at both places, the figure "2006" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

(iii) " I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20<sup>th</sup> February, 2006, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23<sup>rd</sup> December, 2005, in the Company Secretaries (Amendment) Bill, 2005: -

Page 12, for line 36, *substitute* -

"30. In section 39 of the Principal Act, -

Amendment of  
section 39.

- "(i) In sub-section (2), -
- (a) in clause (a), for the word, brackets and figures "items (1), (3)", the word, brackets and figure "item (2)" shall be substituted;
  - (b) in clause (d), the words, brackets and letter "clause (a) of" shall be omitted;
  - (c) clause (g), clause (l) and clause (q) shall be omitted;
  - (d) in clause (i), for the word, brackets and letter "clause (i)", the word, brackets and letter "clause (g)" shall be substituted;
  - (e) in clause (j), for the word, brackets and letter "clause (j)", the word, brackets and letter "clause (h)" shall be substituted;
  - (f) in clause (k), for the words, brackets, letter and figures "clause (k) of sub-section (2) of section 15", the words, brackets, letters and figure "clause (f) of section 15A" shall be substituted;
- (ii) sub-section (4) shall be omitted."

I am further to inform that the Rajya Sabha has made the following further amendments to the Bill: -

## ENACTING FORMULA

1. That at page 1, line 1, for the word "Fifty-sixth", the word "Fifty-seventh" be *substituted*.

## CLAUSE-1

2. That at page 1, line 2, for the figure "2005", the figure "2006" be *substituted*.

## CLAUSE-20

3. That at page 9, lines 46 and 48, for the figure "2005" occurring at both places, the figure "2006" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

2. Sir, I also lay on the Table the Chartered Accountants (Amendment) Bill, 2006, the Cost and Works Accountants (Amendment) Bill, 2006 and the Company Secretaries (Amendment) Bill, 2006 as returned by Rajya Sabha with further amendments.

...(Interruptions)

MR. DEPUTY-SPEAKER: Now, item no. 4 – Shri Pranab Mukherjee.

...(Interruptions)

उपस्थित सदस्य (उपस्थित सदस्य) : उपस्थित सदस्य उपस्थित व उपस्थित सदस्य उपस्थित सदस्य।

**12.01 hrs.**

At this stage, Shri Avinash Rai Khanna and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

उपस्थित सदस्य : उपस्थित सदस्य उपस्थित सदस्य उपस्थित सदस्य उपस्थित सदस्य।

â€¦(उपस्थित सदस्य)

MR. DEPUTY-SPEAKER: Please do not show the papers.

...(Interruptions)